

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3291 of 2020

Ramiz Alam Khan

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Shailesh, Advocate

For the State : Mrs. Vandana Bharti, A.P.P.

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Order No. 02

Dated 09<sup>th</sup> September, 2020

Heard the learned counsel for the respective sides.

The petitioner apprehends his arrest in connection with Charhi P.S. Case No. 21 of 2020.

The driver of the vehicle No. OR04E-7669 got his vehicle parked at the Charhi siding for illegal loading of coal without having any challan.

The petitioner has been implicated on account of the fact that he is the Proprietor of SZK Logistics which owns the truck.

Learned counsel for the petitioner submits that the petitioner has a sound educational background as he is computer engineer. It has been stated that the vehicle was entrusted to the driver on account of a work order having been received from RSSG Consortium Pvt. Ltd.

Regard being had to the fact that transportation was made pursuant to the order received from RSSG Consortium Pvt. Ltd. to M/s. SZK Logistics of which the petitioner is the proprietor, I am inclined to grant anticipatory bail to the petitioner. The petitioner accordingly is directed to surrender before the learned court below within four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Hazaribag in connection with Charhi P.S. Case No. 21 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(RONGON MUKHOPADHYAY,J.)